

Council of Medical Research in regard to the post-insertion, minor side effects mentioned in reply to part (a) above.

(c) Studies are still being conducted to find out the causes for the side effects. In the meanwhile some treatment is prescribed and in a few cases not responding to the treatment the loop is removed.

Searches of Foreign Firms

739. Shri Jyotirmoy Basu: Will the Minister of Finance be pleased to state:

(a) the number of premises occupied by foreign firms and their employees that have been searched by the investigating agencies under the control of his Ministry during the years 1962, 1963, 1964, 1965 and 1966, and

(b) in how many cases proceedings have been drawn up?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). The required information is being collected and it

will be laid on the Table of the House as early as possible.

M/s. Jardine Handerson Ltd.,
Calcutta

740. Shri Jyotirmoy Basu: Will the Minister of Finance be pleased to state:

(a) whether any directors and officials of M/s. Jardine Handerson Ltd., Calcutta were nominated on the State Bank of India, the Reserve Bank of India and the Central Excise Advisory Committee, during 1964-65;

(b) if so, the names of such persons and the period of their nomination; and

(c) in how many such Committees the Managing Director of the said company was nominated during 1960-63?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) to (c) No director or officer of Messrs. Jardine Handerson Ltd., was nominated to the Central Excise Advisory Committee during the years 1954-63. The details of the nominees to the Boards of the State Bank of India and the Reserve Bank of India are given below:—

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| <p>1. Sir George M Mackinlay, Mg. Director.</p> <p>a. Sir Ashok Kumar Roy, Director.</p> <p>3. Mr. J. D. K. Brown, Acting Mg. Director.</p> | <p>(i) Member of the Calcutta Local Board of the Imperial Bank of India from October, 1951 to March, 1955.</p> <p>(ii) Director of the Central Board and Member of the Calcutta Local Board of the State Bank of India from July, 1955 to March, 1957.</p> <p>Member of the Calcutta Local Board of the Imperial Bank of India from May, 1951 to June, 1955.</p> <p>(i) Member of the Calcutta Local Board of the State Bank of India from March, 1955 to July, 1955.</p> <p>(ii) Member of the Eastern Area Local Board of the State Reserve Bank of India from May, 1959 to March 1963.</p> |
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नर्मदा बाढी परियोजना

741. क्या सिन्धुई बाँर विष्णू नंजी यह बताने की कृपा करेंगे कि :

(क) क्या इस के अतिरिक्त किसी अन्य देश ने भी नर्मदा बाढी परियोजना के लिये सहायता देने का आश्वासन दिया है ;
और

(ख) बरि ह्ये, तो कित्त रेश नै कीर कित्त ह्ये नै ?

विचारई कीर विष्णु मंत्री (डा० कु० ल० राव) : (क) कीर (ख). चूकि नर्मदा जस विचार मे अभी तक कोई अन्तिम समझौता नहीं हुआ है, इसलिये नर्मदा परियोजना अभी स्वीकार नहीं हुई है। जब यह मामला तय हो जायेगा, तभी इसकी स्वीकृति कीर विदेशी सहायता के प्रश्न पर विचार किया जा सकेगा।

Homoeopathy

742. Shri Baburao Patel: Will the Minister of Health and Family Planning be pleased to state-

(a) the amount tentatively earmarked in the Fourth Five Year Plan for promoting Homoeopathic education and treatment in the country;

(b) the general details of the scheme if any, formulated by Government to encourage the Homoeopathic system of medicine;

(c) the number of Homoeopathic Hospitals which are helped by Government, and

(d) the research undertaken by Government, if any, in the matter of manufacture of Homoeopathic drugs in the country?

The Minister of Health and Family Planning (Dr. S. Chandrasekhar): (a) An amount of Rs. 70 lakhs has been tentatively earmarked for Homoeopathy in the purely Central Sector and Rs. 40 lakhs in the State Sector for promoting Homoeopathic education, treatment and research

(b) A statement is laid on the Table of the House. [Placed in the Library. See No. LT-284/57]

(c) Medical care being a State subject, no financial assistance is given by the Central Government for Homoeopathic Hospitals.

(d) No research on the manufacture of Homoeopathic drugs has been

undertaken by the Government of India.

Housing Cooperative Societies in Delhi

743. Shri Bal Raj Madhok:
Shri Prakash Vir Shastri:
Shri Hardayal Devgun:

Will the Minister of Works, Housing and Supply be pleased to state.

(a) the total number of Housing Cooperative Societies in the Union Territory of Delhi and the total area of land required by them;

(b) how much land has been allotted to them Cooperative Society-wise;

(c) whether it is a fact that some Cooperative Societies which made full payment or part payment for the land sanctioned for them have not been given possession of any land so far;

(d) if so, whether any dead line has been fixed for the allotment of such land; and

(e) whether any interest will be allowed to such Cooperative Societies on the money deposited by them?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) Out of 284 registered Cooperative House Building Societies in Delhi, 210 have applied for land in Delhi. The total area of land assessed for allotment in their case is 3,600 acres.

(b) A statement is laid on the Table of the Sabha [Placed in the Table of the House See No LT-285/57]

(c) Out of 54 Cooperative House Building Societies, who have made full payment of the amount so far demanded towards the cost of land offered to them, possession of land has been given to 37 societies.

(d) No

(e) No

Grants-in-Aid to Hill Districts of Assam

744. Shri R. Barua: Will the Minister of Finance be pleased to state: